

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 08
(CAA)-126(PB)/2018

IN THE MATTER OF:

Tata Teleservices (Maharashtra) Ltd.	Applicant / Petitioner
And		
Bharti Airtel Ltd.	Respondent

SECTION:

Under Section 230-232

Order delivered on 29.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the DOT (GOI):	Mr. K. K. Jha, Sr. Panel Counsel
For the Applicant:	Mr. Sanjeev Puri, Sr. Advs Mr. Pradhymna, Mr. Tanmay Sharma, Mr. Gyanendra Kumar & Ms. Pallar Singh Rao Advs.
For the IT:	Mr. Deeptak Anand & Mr. Aayushmaan, Advs.

ORDER

Notice of the application.

Mr. K. K Jha accepts notice. A copy of the application be handed over. Corrections are allowed to be carried in terms of the prayer made. Corrected copy be issued immediately.

- Sd -

(M.M. KUMAR)
PRESIDENT

- Sd -

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)